

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st November 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 42 of 2012

A Bill further to amend the Chennai City Police Act, 1888.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Chennai City Police (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 7th September 2012.

Amendment of section 41-A.

2. In section 41-A of the Chennai City Police Act, 1888,-

(1) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Power to prohibit drill, training or assembly.”,

(2) in sub-section (1), in clause (a), for the expression “prohibit the holding of, or taking part in, any drill with arms or training with arms by five or more persons in any place, whether public or private, or the carrying of arms in procession.”, the expression “prohibit the holding of, or taking part in, any drill, training or assembly, with arms or in uniform resembling that of Armed Forces of the Union or Police-force, whether in a public or private place.” shall be substituted;

(3) in sub-section (4), for clause (ii), the following clause shall be substituted, namely:—

“(ii) the doing of any physical exercise other than drill, training or assembly, with arms or in uniform resembling that of Armed Forces of the Union or Police-force.”;

(4) for the Explanation, the following Explanation shall be substituted, namely:—

Explanation.— For the purpose of this section,-

(a) the word ‘assembly’ includes any assembly which is open to the public or to any class or portion of the public;

(b) the word ‘arms’ means any type of offensive weapon and includes lathi and stick.”

Repeal and saving.

3. (1) The Chennai City Police (Amendment) Ordinance, 2012 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Tamil Nadu
Act III of
1888.

Tamil Nadu
Ordinance
16 of 2012.

STATEMENT OF OBJECTS AND REASONS.

According to section 41-A of the Chennai City Police Act, 1888 (Tamil Nadu Act III of 1888), the Commissioner of Police may, for the preservation of the public peace or public safety or for the maintenance of public order, by order in writing, prohibit the holding of, or taking part in, any drill with arms by five or more persons in any place, whether public or private, or the carrying of arms in any procession.

2. It had been reported that there were moves to hold parades with volunteers, dressed in uniform resembling that of Armed Forces of the Union or Police-force and that such parades give the participants a militant outlook and such events will vitiate the atmosphere and affect harmony in the society. Hence, the Government decided to amend the said section 41-A of the Tamil Nadu Act III of 1888 suitably so as to empower the Commissioner of Police to prohibit drill or training or assembly with arms or in uniform resembling that of Armed Forces of the Union or the Police-force. Accordingly, the Chennai City Police (Amendment) Ordinance, 2012 (Tamil Nadu Ordinance 16 of 2012) was promulgated by the Governor on the 1st September 2012 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 7th September 2012.

3. The Bill seeks to replace the said Ordinance.

J JAYALALITHAA,
Chief Minister.

A.M.P. JAMALUDEEN,
Secretary.